

SHRIMATI LAKSHMI MENON: It is all given in the answer, Sir.

SHRI V. K. DHAGE: What is the difference between a bottle exploding and a bomb exploding?

SHRIMATI LAKSHMI MENON: One is a bottle and the other is a bomb.

MR. CHAIRMAN: One is a bottle filled with explosive substances and the other is a bomb which explodes.

SHRI H. D. RAJAH: Will the Deputy Minister demonstrate it for the benefit of this House?

MR. CHAIRMAN: Next question.

### भारत के बारे में पाकिस्तान और पुर्तगाल के प्रेसीडेंटों के वक्तव्य

\*४०५. श्री नवाब सिंह चौहान : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि लिस्बन में पाकिस्तान के प्रेसीडेंट के आगमन के मान में दिये गये भोज में पाकिस्तान के प्रेसीडेंट और पुर्तगाल के प्रेसीडेंट दोनों ने भारतीय नीति की निन्दा की ?

t [STATEMENTS MADE BY THE PRESIDENTS OF PAKISTAN AND PORTUGAL ABOUT INDIA

\*405. SHRI NAWAB SINGH CHAUHAN: Will the PRIME MINISTER be pleased to state whether it is a fact that both the President of Pakistan and the President of Portugal condemned the policy followed by India at the banquet held in the honour of the visit of the Pakistan President to Lisbon?

**बैदेशिक कार्य उपमंत्री (श्रीमती लक्ष्मी मेनन):** पाकिस्तान के राष्ट्रपति की पुर्तगाल-यात्रा के अवसर पर पुर्तगाल के राष्ट्रपति ने जो राज-भोज दिया था, उसमें जो भाषण हुए, उनकी प्रेस-रिपोर्ट भारत सरकार ने

देखी है। भारत ने जो नीति अपनाई है, उसकी कोई प्रत्यक्ष निन्दा उन भाषणों में नहीं की गयी थी। उन भाषणों में भारत का नाम नहीं लिया गया था लेकिन दोनों ही भाषणों से यह ध्वनि निकलती है कि पाकिस्तान और पुर्तगाल के प्रति भारत की जो नीति है, उसके कारण ये दोनों देश एक दूसरे के नजदीक आ गये हैं।

[THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): Government have seen press reports of the speeches made at the State banquet given by the President of Portugal on the occasion of the visit to Portugal of the President of Pakistan. There was no direct condemnation in these speeches of the policy followed by India. India was never mentioned by name but both speeches conveyed the idea that Pakistan and Portugal had come closer together because of Indian policy towards them.]

श्री नवाब सिंह चौहान: इन अखबार के समाचारों के अलावा क्या सरकार ने किसी और जरिये से भी यह जानने की कोशिश की कि उन्होंने वहां पर क्या कहा ?

श्री जवाहरलाल नेहरू : बहुत ज्यादा दिलचस्पी नहीं थी इस मामले में।

\*406 to \*408. [For answers, vide cols. 2318—22 infra.]

### INTERNATIONAL TEA AGREEMENT

\*409. SHRI AMOLAKH CHAND: Will the Minister of COMMERCE AND INDUSTRY be pleased to state whether India is a member of the International Tea Agreement and if not, what reasons have prevented her from being a member of that International Body?

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): The International Tea Agreement which expired on the 31st March 1955 has not

so far been renewed. The question whether or not India is a party to that Agreement does not, therefore, arise.

SHRI AMOLAKH CHAND: May I know the reason why this agreement expired in 1955, and also whether it is going to be revived or not?

SHRI N. KANUNGO: Discussions are going on between the participant countries and it has not been concluded yet.

#### **MEETING OF THE INDUSTRIAL COMMITTEE ON COAL MINES**

\*410. DR. R. B. GOUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state whether Government propose to convene the next meeting of the Industrial Committee on Coal Mines; if so,—

(a) when and what will be the subjects for discussion at that meeting; and

(b) if the reply to part (a) above be in the negative, the reason for not; convening the meeting?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) Not in the near future.

(b) Because there is no important matter to be discussed by the Committee at present.

DR. R. B. GOUR: May I know, Sir, who are represented on this Industrial Committee on Coal Mines?

SHRI ABID ALI: Workers, employers and representatives of the States concerned.

DR. R. B. GOUR: May I know who represents the workers on this Committee?

SHRI ABID ALI: It is fixed before the Committee is reconstituted. The hon. Member knows that we invite the I.N.T.U.C. representatives and such other trade unions who deserve to be represented.

DR. R. B. GOUR: May I know such other organisations which deserve to be represented?

SHRI ABID ALI: This will be considered at the time of the reconstitution of the Committee. At present the Committee does not exist.

DR. R. B. GOUR: When is the contemplated reconstitution to take place?

SHRI ABID ALI: I have just given an indication of that in reply to the main question.

DR. R. B. GOUR: What time will it take for them to reconstitute this Committee?

MR. CHAIRMAN: The question will arise only when there are matters for discussion.

#### **GRATUITY AND CONVEYANCE ALLOWANCE TO SINGARENI COLLIERIES COMPANY WORKERS**

♦411. DR. R. B. GOUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government have received an application under sub-section (2) of section 10 of the Industrial Disputes Act, 1947, for adjudication of the dispute over the grant of gratuity and conveyance allowance to workers of Singareni Collieries Company from the Singareni Collieries Workers' Union; and

(b) if so, what action has been taken thereon?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) Yes.

(b) The dispute cannot be referred for adjudication under sub-section (2) of section 10 of the Industrial Disputes Act, 1947, unless a similar application is also received from the employers.

DR. R. B. GOUR: When was this letter received by the Government from the Union?